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The 23rd November 1946.

No. L.1189/46/20.—The following Act of the Assam Legislature having been assented to in His Majesty's name by the Governor, is hereby published for general information:—

[Received the assent of the Governor on the 22nd November 1946.]

**ASSAM ACT X OF 1946**

**THE ASSAM LOCAL SELF-GOVERNMENT  
(AMENDMENT) ACT, 1946**

(Passed by the Assam Legislature.)

[Published in the *Assam Gazette* of the 27th November 1946.]

*An Act further to amend the Assam Local Self-Government  
Act, 1915.*

Preamble. WHEREAS it is expedient further to amend the Assam Local Self-Government Act, 1915, hereinafter called the principal Act, in the manner hereinafter appearing ;

Assam Act  
I of 1915.

It is hereby enacted as follows:—

Short title,  
extent and  
commence-  
ment.

1. (1) This Act may be called the Assam Local Self-Government (Amendment) Act, 1946.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force on such date as the Provincial Government may, by notification in the Official Gazette, appoint.

Amendment  
of section  
52B of  
Assam Act I  
of 1915.

2. After sub-section (7) of section 52B of the principal Act, the following sub-section shall be inserted, namely:—

“Seizure  
and sale of  
unauthorised  
carts.

“(7A) (i) If any person owns, keeps or is in possession of any carriage or cart and plys the same for which no license has been taken as required by the foregoing sections, the Local Board, or any person authorised by them in that behalf, may seize and detain such carriage or cart or after seizure may leave in proper *zimma* (provided the same be not employed at the time of seizure in the conveyance of any passengers or goods) ; and police officers shall, on requisition by the Local Board, or of any servant of the Local Board duly authorised in that behalf, assist in such seizure and detention.

(ii) After such seizure, the Local Board shall forthwith issue a notice in writing that after thirty days from the date of seizure they will sell such carriage or cart by auction at such time and place as they may state in the notice, and, if the full license fee and all expenses occasioned to the Local Board by such seizure and detention of the carriage or cart have not been paid within the period mentioned in the notice, the Local Board may sell the carriage or cart in the manner specified in the notice and realise from the sale proceeds the license fee and all such expenses.

(iii) The surplus sale-proceeds (if any) shall be credited to the local fund, and may be paid on demand to the owner or in the absence of the owner to any person who establishes his right thereto to the satisfaction of the Local Board or in a Court of competent jurisdiction :

Provide that, if, at any time before the sale is concluded, the person whose carriage or cart has been seized shall make payment to the Local Board, or to the person authorised by them to sell the carriage or cart, of the amount of the license-fee and all the expenses incurred by the Local Board, the Board shall forthwith release the carriage or cart so seized.

(iv) Notwithstanding anything contained in this sub-section, the surplus of the sale-proceeds of a carriage or cart seized under this sub-section may be devoted to the payment of any fine imposed under the last preceding sub-section ; and any carriage or cart which has been seized under this sub-section may also be sold for the realisation of such fine."

H. C. STORK,  
*Secy. to the Govt. of Assam in the Leg. Deptt.*